

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6436
ANSWERED ON:07.05.2013
SEIZURE OF ARMS AND AMMUNITIONS
Sivasami Shri C.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the seizure of explosives, arms and ammunitions reported by the security forces during their anti-naxalite operations in various parts of the country including Odisha during each of the last three years and the current year, incident-wise;
- (b) whether the Government has ascertained the source countries/ agencies of the seized items;
- (c) if so, the details thereof; and

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The data on arms recovered for last three years including current year in 09 Left Wing Exteremism (LWE) affected States of Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Uttar Pradesh and West Bengal are given below:-

Year	Arms recovered
2010	642
2011	636
2012	589
2013	196 (upto 15 th April)

(b) & (c): In different operations by the security forces, arms and ammunition including grenade launchers, pistols, M-16 rifle, carbine, and SBBL gun of foreign origin have been recovered from the Left Wing Exteremists in Jharkhand which is an indication of the fact that they are procuring weapons from different sources. Some of the cases of recovery of foreign made arms and ammunitions from Left Wing Exteremists have been taken up by the National Investigation Agency (NIA) for investigation.

(d): The information pertaining to procurement and usage of arms and ammunition by the Maoists is gathered by the intelligence agencies on a continuous basis. Such cases, whenever detected, are investigated as per law by the State Police Forces and other concerned specialized agencies. The Ministry of Home Affairs have advised all the LWE affected States to set up Special Investigation Teams to look into important naxal crimes.

Police and Public Order being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a two-pronged approach towards combating LWE. It supplements the efforts of State Governments through security related and development related interventions. In security related interventions, apart from directly deploying Central Armed Police Forces, (CAPFs) the Government of India provides assistance for capacity building by the States through schemes like the Security Related Expenditure scheme, the Special Infrastructure Scheme, Construction of Fortified Police Stations etc. In the development front, the Central Government is implementing special schemes for LWE affected areas like the Integrated Action Plan (IAP), the Road Requirement Plan-I etc.